

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9939/2026

[Arising out of impugned final judgment and order dated 06-11-2025 in CRLA No. 2169/1984 passed by the High Court of Judicature at Allahabad]

RAN SINGH & ANR.

Petitioner(s)

VERSUS

THE STATE OF U P

Respondent(s)

(IA No. 30846/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 30847/2026 - EXEMPTION FROM FILING O.T.)

Date : 27-07-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.V. VISWANATHAN

HON'BLE MR. JUSTICE ARUN PALLI

For Petitioner(s) :

Mr. Anurag Dubey, Adv.
Ms. Anu Sawhney, Adv.
Ms. Maitri Goals, Adv.
Mr. Varun Ranjan, Adv.
Mr. Bhupendra Kumar Bhardwaj, Adv.
Mr. Ashish Kumar Upadhyay, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Applications for exemption from filing certified copy of the impugned judgment and exemption from filing official translation are allowed.
2. Heard Mr. Anurag Dubey, learned counsel appearing for the petitioner.
3. Leave granted.

4. Let the original record of the Trial Court be called for and after receipt thereof, digital copy be supplied to the learned counsel for both the parties.

5. The prayer of the appellant for grant of bail is rejected for the present.

(ANITA MALHOTRA)
DEPUTY REGISTRAR

(MANOJ KUMAR)
COURT MASTER